

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T. C.P No.42/(MAH)/2016
CA No.

CORAM:

Present: SHRI M. K. SHRAWAT
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 19.08.2016

NAME OF THE PARTIES: Mr. Badrinath Udeysingh Rathod

V/s.

M/s. Narsima Chemo Pharma Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1)	Adv. Anmol Joshi	Adv. for Respondents	
2)	Adv. Chirag Sanchh	Adv. for Petitioner	

Order

C.P No. 42/397-398/CLB/MB/MAH/2016

1. Ld. Representatives of both the sides are present. At the out-set it is informed that vide an order dated 20.05.2016 of CLB, Mumbai Bench, the Respondents were given 6 weeks' time to file the Reply to the Petition; However, no reply, so far, is on record.
2. The Respondents are therefore directed to file the Reply on or before 23.09.2016 and a copy to the Petitioner. This chance to file the Reply may be treated as the last chance.
3. List this C.P. for due adjudication on 28.09.2016. This next date of hearing is duly communicated to both the sides.



M. K. SHRAWAT
Member (Judicial)

Dated: 19th August, 2016.